

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 11.4.1990

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. No. 154/89

K. P. Nanu

Applicant

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi

2. Director General (Posts)
New Delhi

3. Post Master General, Trivandrum and

4. The Supdt. of Post Offices,
Cannanore Division, Cannanore

Respondents

M/s. T. A. Rajan & Alaxander Joseph

Counsel for the
applicant

Mr. R. Sreekumar, ACGSC

Counsel for the
respondents

ORDER

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

The applicant who is a re-employed ex-serviceman

has come up again before this Tribunal for re-fixation

of his initial pay at the time of his re-employment

in the Postal Department on 8.4.1975. He retired from

the Indian Air Force on 25.11.1972 and was re-employed

in the Postal Department on 8.4.1975 as Clerk in the

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scale of Rs. 260-480. When his pay was fixed at the minimum of Rs. 260/- he approached this Tribunal in O.A. 126/86 praying that he should be given advance increments for ~~virture~~ ^{his} of military service. The Tribunal in its order dated 5.2.1987 allowed him nine increments which in a Review Application filed by the respondents were reduced to six increments. Thereafter, the applicant also filed another Review Application in which he came up for the first time with the request that his initial pay should have been fixed in accordance with the Central Services Revised Pay Rules of 1973. This Review Application was dismissed. This O.A. is a sequ ~~l~~ to that dismissal and in this application the applicant has revived his claim of his initial pay being governed by the aforesaid Rules of 1973 instead of the O.M. dated 25.11.1958 on which he had hitherto been relying.

2. The respondents have indicated that the rules of 1973 are applicable to those ex-servicemen who had been re-employed before 1.1.1973.

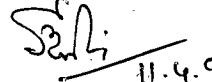
3. We have heard arguments of learned counsel for both the parties and gone through the documents. Without going into the merits of the case, we note ~~as~~ ⁱⁿ the fact that the applicant had made a representation about the re-fixation of his initial pay, on 28.6.1988 as at Annexure-III. It appears that this representation is

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still pending and no communication on the decision thereon has so far been received by the applicant. In the circumstances, we close this application with the direction to the second respondent that he should dispose of this representation dated 28.6.1988 at Annexure-III within a period of four months from today.

4. There will be no order as to costs.


N. Dharmadan
Judicial Member


S. P. Mukerji
Vice Chairman

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